

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 190 OF 2018 &
IA NO. 878 OF 2018

Dated : 29th October , 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

Uttarakhand Power Corporation Ltd. Appellant(s)
Versus
M/s India Glycols Ltd & Ors. Respondent(s)

Counsel for the Appellant(s) : Mr. Pradeep Misra

Counsel for the Respondent(s) : Ms. Swapna Seshadri
Ms. Neha Garg for R-1 & 3

Mr. Buddy A. Ranganadhan for R-4

ORDER

The learned counsel appearing for the Respondent Nos. 1 & 3 and 4 pray for another three weeks' time to enable them to comply the order dated 30.08.2018.

Submissions made by the learned counsel appearing for the Respondent Nos. 1 & 3 and 4, as stated above, are placed on record.

The learned counsel appearing for the Respondents are permitted to file their respective reply in compliance of the order dated 30.08.2018 by 20.11.2018, after duly serving copy to the Appellant. Thereafter, rejoinder, if any, may be filed by the Appellant by 11.12.2018, after duly serving copy to the appearing Respondents

List the matter for on **18.12.2018**, as agreed by the learned counsel appearing for the Appellant and the Respondents.

(S.D. Dubey)
Technical Member
PR/PK

(Justice N.K. Patil)
Judicial Member